



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
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सत्यमेव जयते

F.No.103-7/2013-NSL-II

Dated: 28th January 2014

To


The Secretary,
Department of Telecommunications
Sanchar Bhawan,
Ashoka Road
New Delhi-110 001

Subject: Recommendations on "Working Guidelines for Spectrum Trading"

In its recommendations on "Valuation and Reserve Price of Spectrum" dated 9th September 2013, the Authority had recommended that spectrum trading should be permitted in the country. It also recommended that:

"The Government may first accept the above recommendations relating to spectrum trading. After the acceptance of the recommendations is conveyed to TRAI, the Authority shall constitute a Steering Committee consisting of TSPs and Industry Associations to work out the details of the implementation issues."

2. Through its reference dated 11th October 2013, the DoT conveyed its in-principle approval of TRAI's recommendations on spectrum trading. The DoT also requested TRAI to provide comprehensive recommendations in this regard for issuing the detailed guidelines.
3. In view of the above, the Authority constituted a Steering Committee of nominated senior officers of TRAI and representatives from various TSPs viz. Aircel, Bharti Airtel, BSNL, Idea, Loop, MTNL, RCOM, Reliance Jio, SSTL, TTSL, Telewings, Videocon and Vodafone for framing the working guidelines for spectrum trading in the country. After detailed deliberations in a number of meetings, the Steering Committee submitted the draft guidelines on the spectrum trading to the Authority.
4. The Authority analysed the draft guidelines submitted by the Steering Committee and has finalized the recommendations on "Working Guidelines for Spectrum Trading".
5. In keeping with the practice, a copy of this letter, alongwith the recommendations, is being placed on the website of TRAI www.trai.gov.in
6. This letter issues with approval of the Authority.


(Sudhir Gupta)
Secretary

Encl: as above